

**Chief Justice's Court**

**Case :-** PUBLIC INTEREST LITIGATION (PIL) No. - 5889 of 2013

**Petitioner :-** Moti Lal Yadav

**Respondent :-** Chief Election Commissioner Election Commisn.Of India  
And Ors.

**Counsel for Petitioner :-** Moti Lal Yadav Inperson

**Counsel for Respondent :-** C.S.C.,A.S.G.,Kaushlendra Yadav,O.P.  
Srivastava

**Hon'ble Arun Bhansali,Chief Justice**

**Hon'ble Jaspreet Singh,J.**

1. Heard Sri Moti Lal Yadav, who appears in person, Sri V.P. Nag, learned Standing Counsel, Sri O.P. Srivastav, Senior Counsel assisted by Sri Kaushlendra and Ms. Anupriya Srivastava, for respondent no. 1, Sri S.B. Pandey, learned Senior Counsel assisted by Sri Ashwani Kumar Singh, learned counsel for respondent no. 2.

2. Learned counsel appearing for the Election Commission of India submits that the response to the petition had been filed online, however, the same is not reflected in the record.

3. The learned counsel submits that he will file the hard copy and the online response would be again filed.

4. Learned Counsel appearing for respondent no. 2-Union of India prays for time to file reply to the petition pending since the year 2013, sufficient time had already been granted and last opportunity is granted to file the reply, if any.

5. The rejoinder affidavit filed by learned counsel for the petitioner is taken on record.

6. Notice was issued to the respondent nos. 5 to 8 in pursuance of the order dated 11.11.2022 have not been served to the said respondents.

7. Issue fresh notice to the said respondents nos. 5 to 8, returnable at an early date.

8. Steps shall be taken within a week.

9. List on 10th April, 2024.

**Order Date :-** 18.3.2024

Asheesh/Rakesh

***(Jaspreet Singh, J.) (Arun Bhansali, C.J.)***